

(ख) जी, हा।

(ग) और (घ) विनय में किए गए सर्वेक्षणों से पता चला है कि यह लाइन समग्रतः अलाभप्रद होगी। अतः इसका निष्पन्न कार्य शुरू नहीं किया जा सका। जहाँ तक तीर्थयात्रियों की सुविधा का संबंध है, यह उल्लेखनीय है कि दोनों पर्यटक स्थलों के बीच एक अच्छी पक्की सड़क है जो पर्यटकों के क्षेत्र में विभिन्न महत्वपूर्ण आवासीय केंद्रों से जुड़े हैं और अच्छी बस सेवाएं तीर्थयात्रियों की सुविधा प्रदान कर सकती हैं।

#### Security to school students in Delhi

\*249. SHRI V. NARAYANASWAMY:  
SHRI BHAGABAN MAHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that school children in Delhi are being kidnapped for a ransom creating panic among parents;

(b) whether it is a fact that the school authorities have represented to Government to give protection to the children going to the schools; and

(c) what action plan Government are envisaging to prevent frequent kidnapping of school children in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) The Government of National Capital Territory of Delhi has reported that during the period from 1-1-94 to 31-7-94, five school children have been kidnapped for ransom. The sustained exposure of these incidents in the media, has led to a feeling of anxiety among the parents in Delhi.

(b) Only one request has been received by Delhi Police from the Principal of St. Andrews Scots Senior Secondary School, 9th Avenue, I.P. Extension, Patparganj Road, Delhi to provide

security to the school during school hours;

(c) in order to prevent frequent kidnapping of school children in Delhi, the following steps have been taken by Delhi Police;

(1) Safety tips for parents of school going children have been prepared, widely published in the newspapers and circulated to all the schools. These are as follows:

(i) School buses are safer than other modes of conveyance. Where possible, school transport should be availed of.

(ii) Antecedents of taxi driver/rickshaw puller or private car driver engaged to take the child to or from school should be verified.

(iii) Proper arrangements to escort the child to the pick up point and from the dropping off point should be ensured.

(iv) Children should be encouraged to report any unusual happening on route or in school.

(v) Children should be taught to remember the distress telephone numbers like that of 100 (PCR) and of the home/school. Do random checking and reward the child for its knowledge.

(2) Safety tips for observance by the school children themselves have also been circulated to schools & consist of the following:

(i) Always travel in the correct bus and alight only at the designated destination.

(ii) It is wise to be in groups, not alone. Avoid strangers. Do not accept sweets or lifts from them, even in cases where they are known to the family.

(iii) Information given by strangers should be cross-checked and

seek teachers guidance before acting on it.

(iv) Raise an alarm and shout at the top of your voice to attract attention, in the event any one forcible tries to take you or another child away.

(v) Keep a look out for suspicious vehicle and note down its number. If a vehicle is used to take a child away, remember to note down the registration number.

(3) The Principals and teachers of the schools have been requested to take following precautions for safety of the children:

(i) School Principals should depute a duty teacher on each school bus, who is made responsible for accounting for and safety of each child being picked up and dropped back.

(ii) Where the school buses are parked outside the compound of the school, the children be made to assemble bus-wise inside the school premises and be escorted to the buses in groups.

(iii) Each teacher so deputed should identify and recognize the parent/escort of each child at the pick-up/dropping of point. Teacher should receive the child and hand them over after school hours or at the dropping off points.

(iv) Where no teacher is deputed to supervise the school bus, the bus driver should be made responsible. If no escort turns up to pick up the child at the dropping off point, either the driver should reach the child to its home, or return the child to the school, for the management to make other private arrangements.

(v) School Principals should designate a private car holding area inside/near the school where child-

ren are dropped and picked up. The watch and ward (security) staff supervised by at least one teacher, should monitor this every day. Schools could devise and Identify Card or Entry Pass to each parent or escort who is to enter this holding area.

(vi) Teachers designated to monitor the arrival and departure of school children should be vigilant to detect and question anything unusual—whether it be the arrival of a different mode of transport or a new person coming to pick up.

(vii) The school security staff (whose antecedents should be verified) should be more vigilant and keep an eye for strangers loitering outside schools.

(viii) No child should be permitted to leave the school premises during school hours.

(ix) Cross check messages/information calling for sudden departure of a child, before letting the child go. Exercise due precaution to verify the persons who may have to escort.

(x) Safety precautions should be distributed to students through pamphlets and periodical briefing should be held during school assemblies.

(4) SHO's and other senior supervisory officers are visiting schools for briefing the children and other staff during the school assembly time.

(5) Police Control Room vans, motorcycle patrols, division officers and Beat Constables are covering the schools specially during opening and closing hours.

(6) Local police parties on patrolling duty, Police Control Room vans, static police pickets and border check posts have been alerted to be on the

look-out for suspicious persons while checking the movement of vehicles.

(7) Advertisements have been given in the press for educating the public about safety measures.

(8) Special cells have been created at the District level in Crime Branch, and also in each of the 9 Police Districts, assigning dedicated teams to investigation of "Kidnapping and Abduction Cases".

**Newsitem regarding MOU between IOC and Kuwaiti firm**

\*250. SHRI GHUFRAN AZAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government's attention has been drawn to the newsitem published in the 'Business Standard', New Delhi dated the 25th July, 1994 under the caption "Kuwaiti firm may be made new co-promoter of refinery";

(b) whether Government have accepted any fresh proposal from the Indian Oil Corporation Limited for signing a Memorandum of Understanding with a Kuwaiti firm under some extraneous pressures; and

(c) if so, the facts and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) and (b) Government has decided that IOC may go ahead with the project on its own for the present.

(c) Does not arise.

**Agreement on trans-border terrorism in Jammu and Kashmir**

\*251. SHRI RAJUBHAI A. PARMAR:

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether during recent visit of Prime Minister to Russia any understanding or agreement was reached condemning international trans-border terrorism perpetrated by Pakistan in Kashmir and other parts of the country;

(b) if so, the details thereof; and

(c) the steps taken and being taken in pursuance thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA):

(a) to (c) During Prime Minister's recent visit to Russia no agreement specifically naming Pakistan in relation to its perpetration of trans border terrorism in India was signed. However, the Moscow Declaration on the Protection of the Interests of Pluralistic States as well as the Declaration on the Further Development and Intensification of Cooperation between the Republic of India and the Russian Federation both address the issue of trans-border terrorism in specific terms.

The Moscow Declaration draws special attention to growing threat from various debilitating forces, including terrorism which strike at the unity of pluralistic states. Para-10 of the Moscow Declaration states the conviction of both countries that "...trans-border terrorism, motivated by vested interests, lead to annihilation of all the positive and constructive elements accumulated by mankind during the many thousands of years of its existence."

The Declaration on the Further Development and Intensification of Cooperation between the Republic of India and